

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA Nos. 376, 377 of 2016 in
Appeal No. 151 of 2013

Dated: 8th July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)
Central Electricity Regulatory CommissionApplicant/R-1

Counsel for the Applicant(s) : Mr. Dhananjay Baijal for
Mr. Nikhil Nayyar
Counsel for the Appellant(s) : Mr. Apoorva Karol
Mr. Vaibhav Tyagi
Counsel for the Respondent(s) : Mr. Anand K. Ganesan for PSPCL
Mr. M.G. Ramachandran for Prayas
Mr. Nitish Gupta for GUVNL

ORDER

IA No. 377 of 2016
(Appl. for extension of time)

In this application, the Central Electricity Regulatory Commission ("**Central Commission**") has prayed that the time

granted to it to comply with the Judgment, dated 07.04.2016, passed by this Bench be extended for a period of three months.

We have gone through the application and also heard learned counsel for the parties. In our opinion, for the reasons stated in the application, time needs to be extended. However, we deem it appropriate to extend the time by a period of two months. Order accordingly. Application is disposed of.

I.A. No. 376 of 2016 is also disposed of.

(I.J. Kapoor)
Technical Member

(T.Munikrishnaiah)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/Vg